

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

(12)

M.A.No.1112/95 in  
O.A.No.1081/92

New Delhi, this the 2nd June of 1995

Hon'ble Shri J.P. Sharma, Member(J)

Hon'ble Shri B.K. Singh, Member(A)

Shri Gurmit Singh(Ex-serviceman)  
s/o Lt.Shri Bhagat Singh,  
aged about 55 years,  
r/o D-I/57, Lodi Colony,  
New Delhi.  
working as Assistant in  
the office of R&AW(New Delhi)

... Applicant

By Advocate: Shri M.K. Gupta

Vs.

1. Union of India  
through  
The Cabinet Secretary,  
Cabinet Secretariat,  
Rashtrapati Bhawan,  
New Delhi.
2. The Secretary,  
Ministry of Personnel,  
Public Grievances & Pensions,  
North Block,  
New Delhi.
3. The Secretary,  
Research and Analysis Wing(R&AW),  
Room No.8-B, South Block,  
New Delhi. ... Respondents

By Advocate: Shri Madhav Panikar

O R D E R (ORAL)

Hon'ble Shri J.P. Sharma, Member(J)

Counsel of the parties agreed that the  
case of the present applicant be also covered by  
the decision of Hon'ble Supreme Court in the case

...2.

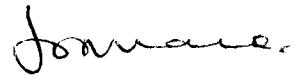
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(3)

Union of India & others Vs. G. Vasudevan Pillay & others reported in 1995 (2) SCC 32. In this the Hon'ble Supreme Court has considered the case for re-employment of ex-servicemen holding civil posts from 1.1.86. There was an O.M. dated 11.9.87 issued by the DOP&T according to which there was reduction of pay by an amount equivalent to the enhanced pension made available to them pursuant to the Fourth Pay Commission report. The applicant has also been affected by the observance of the said O.M.

Both the counsel therefore agreed that the application be disposed of with the direction to respondents to consider the case of the applicant in the light of the decision of Hon'ble Supreme Court referred to above. O.A. as well as M.A. is disposed of with no order as to costs.

  
(B.K. SINGH)  
MEMBER(A)

  
(J.P. SHARMA)  
MEMBER(J)

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